

**EVICTON OF UNAUTHORISED OCCUPIERS
OF PRIVATE LANDS**

*729. **Shri B. R. Varma:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government under the Delhi Premises (Requisition and Eviction) Amendment Act passed in October, 1951, have evicted unauthorised occupiers from private lands as recommended by the Select Committee and in accordance with the assurance given by Government on the floor of this House; and

(b) if not, is it now proposed to do so?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I would invite the attention of the hon. Member to the reply given by me to Starred Question No. 1574 asked by him in this House, on the 8th July 1952.

**HOUSES FOR MEMBERS OF THE HOUSE
OF THE PEOPLE**

*730. **Shri Bhagwat Jha:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of members of the House of the People who have not been provided with accommodation in this Session;

(b) what steps Government propose to take to give proper accommodation to all those who have not yet been allotted houses; and

(c) how long it will take for the new flats that are under construction to be completed?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Only 38 Members who could not be allotted bungalows or flats and who did not accept accommodation in the Constitution House had to find other accommodation themselves.

(b) 72 more flats in the North and South Avenues are under construction. It has also been decided to transfer three Government Officers Bungalows to the M.Ps. pool of accommodation. In addition, 9 Kitchens are being constructed in the Constitution House. This will ease the housing position for the Members of both the Houses of Parliament.

(c) Every effort is being made to complete at least 8 flats by February 1953. The others are expected to be completed by July 1953.

PRICES OF RAW JUTE

*731. **Shri L. N. Mishra:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the prices of raw jute have fallen considerably during the last fortnight causing great hardship to the cultivators;

(b) if so, the reason therefor; and

(c) the steps taken by Government, if any, to meet the situation?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) I would invite the attention of the hon. Member to my replies on the 10th November 1952 to supplementaries to Starred Question No. 140.

(b) and (c). Do not arise. There has been some fall in price which is due partly to seasonal variations and partly to weakness in prices of jute manufactures.

**नौकरों के क्वार्टरों से बोलियों का निकाला
जाना**

*७३२. श्री बी० आर० वर्मा :

(क) क्या निर्माण, गृहव्यवस्था तथा रसद मंत्री यह बतलाने की कृपा करेंगे कि क्या सरकार को इस बात का ज्ञान है कि रकाब-मंज में बोलियों की एक बड़ी संख्या को नौकरों के क्वार्टरों से निकाल दिया गया है, तथा वह इस शीत काल में अपने बाल बच्चों तथा लोगों के हृदयों के रूपों के मूल्य के रूपों को लिये हुये सड़कों पर बैठे हुये हैं जब कि उनके क्वार्टर दूसरों को किराये पर दे दिये गए हैं ?

(ख) क्या यह सत्य है कि दिल्ली के बोलियों की ओर से एक अभ्यावेदन, जिस पर १८ संसद सदस्यों की सिफारिश भी की अस्त के पहले सप्ताह में सरकार को पेश किया गया था तथा निर्माण, गृह-व्यवस्था तथा रसद-मंत्री ने एक मौखिक जवाब दे दिया था कि बोलियों को अब क्वार्टरों से नहीं निकाला जायेगा ?

(ग) इस अभ्यावेदन पर क्या कुछ कार्य-वाही की गई है ?

The Minister of Works, Housing and Supply (Sardar Swaran Singh):

(a) From enquiries I have made, I understand that 9 washermen with their families are living by the side of the Dhobi Ghat behind the Rakabganj Road. But they are neither entitled to accommodation in the servants quarters of the houses along the Rakabganj Road which they had previously occupied, nor were they evicted by Government. Presumably they were permitted to stay in the servants quarters attached to the houses by the Government servants who were allotted the houses, as they were working for them; and when there was a change in the occupants of the main houses, the new occupants did not allow them to continue in the servants quarters as they were not working for them, or did not find the accommodation in the servants quarters surplus to be given to them. The dhobis are not entitled to take these servants quarters on sub-lease from the allottees of the residences.

(b) Such a memorandum was received, but I did not give any such assurance as is suggested.

(c) The request contained in the memorandum were very carefully gone into, and a reply has been sent to the hon. Member that, much as Government would like to assist the washermen, they were unable to accede to their request. The desirability of providing washermen with suitable accommodation in New Delhi has, however, been brought to the notice of the New Delhi Municipal Committee.

CONTRACTORS' CLAIM CASES AT HIRAKUD

***733. Dr. Natabar Pandey:** Will the Minister of Irrigation and Power be pleased to state:

(a) the number of claim cases in which the contractors entrusted with works at Hirakud have claimed amounts higher than that found due by the Chief Engineer and which have been referred to the arbitrator; and

(b) the cases which have resulted in award of amounts, higher than the amount found due by the Chief Engineer?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) There are no such claim cases.

(b) Does not arise.

SURVEY OF MAHANADI RIVER BED

***734. Dr. Natabar Pandey:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the river bed of Mahanadi above the central axis line of the Hirakud Dam has been recently surveyed geologically; and

(b) if the answer to part (a) above be in the affirmative, whether Government propose to lay a copy of the report on the Table of the House?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Preliminary Geological Survey of the river bed of the Mahanadi above the Central axis line of the Hirakud Dam has been completed. Detailed Survey of the foundations of the Dam about its axis is in hand and will be completed by the end of this working season.

(b) The report will be laid on the Table of the House as soon as it is received.

EXPORT OF COTTON YARN

***735. Dr. Lanka Sundaram:** Will the Minister of Commerce and Industry be pleased to state:

(a) the reasons for the ban on exports of yarn of certain counts made from Indian cotton;

(b) the circumstances under which export of cotton yarn made from Indian cotton and purchased from the stocks of the Bombay Government was permitted;

(c) the quantity involved in the exports referred to in part (b) above;

(d) whether the conditions of eligibility for getting export licences were observed in this transaction;

(e) the total stocks of such yarn available with Bombay Government;

(f) the reasons for the accumulation of yarn stocks with Bombay Government;

(g) whether this yarn was exported from the Port of Bombay; and

(h) whether the yarn held by the Government of Bombay could not have been diverted to other areas in India for consumption by handloom industries?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Export of yarn manufactured from Indian cotton of counts 16s and 20s has been banned with a view to conserve the entire production for handloom industry as these counts are more in demand than other counts.

(b), (d) and (h). The Bombay Government was buying the State's quota of yarn on Government account for better control and proper distribution to various consumers.